

[Mr. Speaker]

cancellation merely because some persons came and stood there improperly. It seems no function at all is possible hereafter.

Shri Jawaharlal Nehru: That would be dangerous. There would have been trouble if the train had not started.

Mr. Speaker: Possibly the other trouble would have been more serious than this trouble. Sometimes such accidents occur beyond the control of anybody. The miscreants are responsible whoever they may have been. They too did not expect that they would come by this fatal accident. This is unfortunate. In these circumstances, I feel that there is nothing wrong either of the part of the railway authorities or others in the management. Therefore, I am not giving my consent to this adjournment motion.

Shrimati Beba Chakravarty: One point, Sir. You say that all arrangements were made in spite of what the hon. Prime Minister said, which is not right.

Mr. Speaker: He said everything was made properly.

Shri Jawaharlal Nehru: I venture to point out that the arrangements were on paper, no doubt, very very excellent. I was much impressed by the beauty of the scene when I entered the Howrah station. But, the arrangements were obviously not adequate to meet a million people or half a million people or whatever the number.

An Hon. Member: Especially when you were going there.

Shri Jawaharlal Nehru: Anyway, the point is that whether the arrangement was good or bad is not relevant to the accident. That is what I am pointing out. Because, the accident took place miles away from Howrah. The train started, it is said, four minutes later. It is true. After having moved for a few minutes, it

stepped again. After moving for another five minutes, it stopped again. Really it was half an hour late before we left the neighbourhood of the Howrah station. It was long after. After we had cleared the train several times, somebody else—it was going slowly—would climb up and hold on to it. Unfortunately many of these persons were, I take it. I do not know, railway workers themselves who felt a little confident, knowing how the train goes. But, they did not have enough experience of an electric train going. It was slightly different from an ordinary train. It gathers speed suddenly. There were a number of unfortunate occurrences and this accident happened.

Shri H. N. Mukerjee: May I suggest, in view of what has happened, that the Railway Ministry and other Ministries may consider the desirability of not dragging the Prime Minister unnecessarily to certain celebrations where his time is wasted and events occur which sometimes produce deleterious results?

Shri Jawaharlal Nehru: I heartily agree with the hon. Member.

PAPERS LAID ON THE TABLE

AMENDMENTS TO CENTRAL SILK BOARD RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 13 of the Central Silk Board Act, 1942, a copy of each of the following Notifications, making certain amendments to the Central Silk Board Rules, 1955:—

(1) S.R.O. No. 598, dated the 10th March, 1956.

(2) S.R.O. No. 599, dated the 10th March, 1956.

(3) S.R.O. No. 600, dated the 10th March, 1956.

(4) S.R.O. No. 601, dated the
10th March, 1956.

(5) S.R.O. No. 3722, dated the
23rd November, 1957.

[Placed in Library. See
No. LT-448/57]

**REPORT OF INDIAN GOVERNMENT DEL-
GATION TO THE 4TH SESSION OF ILO**

The Deputy Minister of Labour
(Shri Abid Ali): I beg to lay on the
Table a copy of the Report of the
Indian Government Delegation to the
4th Session of the ILO Asian Regional
Conference held at New Delhi

[Placed in Library. See
No. LT-449/57]

**SUMMARY OF PROCEEDINGS OF STAND-
ING LABOUR COMMITTEE**

Shri Abid Ali: I beg to lay on the
Table a copy of the Summary of
Proceedings of the 16th Session of the
Standing Labour Committee.

[Placed in Library. See
No. LT-450/57]

**AMENDMENT TO SALT (RESERVE
STOCKS) ORDER**

The Deputy Minister of Commerce
and Industry (Shri Satish Chandra):
I beg to lay on the Table, under sub-
section (6) of Section 3 of the
Essential Commodities Act, 1955, a
copy of Notification No. S.R.O. (2003)
Ess. Com/Salt(3), dated the 8th Sep-
tember, 1956, making certain further
amendments to the Salt (Reserve
Stocks) Order, 1955.

[Placed in Library. See
No. LT-451/57]

**REPORT OF COMPANIES ACT AMEND-
MENT COMMITTEE**

The Minister of Finance (Shri T.
T. Krishnamachari): I beg to lay on
the Table a copy of the Report of the
Companies Act Amendment Com-
mittee.

[Placed in Library. See
No. LT-452/57]

**MINUTES OF SITTINGS OF
COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

Sardar Hukam Singh (Bhatinda):
I beg to lay on the Table the Minutes
of the Ninth, Tenth, Eleventh,
Twelfth and Thirteenth sittings of the
Committee on Private Members Bills
and Resolutions held during the Third
Session.

[Placed in Library. See
No. LT-453/57]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the
following message received from the
Secretary of Rajya Sabha:—

"In accordance with the pro-
visions of rule 97 of the Rules of
Procedure and Conduct of Busi-
ness in the Rajya Sabha, I am
directed to enclose a copy of the
Damodar Valley Corporation
(Amendment) Bill, 1957, which
has been passed by the Rajya
Sabha at its sitting held on the
17th December, 1957."

**DAMODAR VALLEY CORPORA-
TION (AMENDMENT) BILL**

LAI'D ON THE TABLE AS PASSED BY
RAJYA SABHA

Secretary: I lay on the Table of the
House the Damodar Valley Corpora-
tion (Amendment) Bill, as passed by
Rajya Sabha.

**COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS**

TWELFTH REPORT

Sardar Hukam Singh (Bhatinda):
I beg to present the Twelfth Report
of the Committee on Private Members
Bills and Resolutions.